

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 147/MP/2025

Subject : Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65-68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking issuance of appropriate order(s) /direction(s) in relation to 2×300 MW connectivity at Kurnool III Pooling Substation, State of Andhra Pradesh granted in favour of SAEL Industries Limited and consequent order(s).

Petitioners : SAEL Industries Limited and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, SAEL
Shri Punyam Bhutani, Advocate, SAEL
Ms. Kanya Sharma, Advocate, SAEL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kavya Bharadwaj, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition had been filed inter *alia* seeking the indulgence of this Commission to pass appropriate order(s)/ direction(s) to the Central Transmission Utility of India Limited to consider the compliance of the provisions of the GNA Regulations by the subsidiaries of the Petitioner No. 1, as the compliance made by the Petitioner itself and pass consequent order(s).

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply. Learned counsel further submitted that a similar issue has been dealt with by the Commission in the past, including in the recent order passed on 16.1.2025 in Petition No. 503/MP/2024 (Tata Power Renewable Energy Ltd. v. CTUIL) and in the above order the Commission has already relaxed the provisions and

allowed the documents submitted by the subsidiaries to be considered for the financial closure of parent company. She further submitted that similar dispensation may be considered by this Commission in the instant case subject to compliance of other aspects. Learned counsel further submitted that a large number of similar applications/requests are also pending with CTUIL, and the Commission may consider issuing generic directions/practice directions to deal with such applications/requests.

3. The Commission, considering the submissions of the learned counsel for the CTUIL, observed that the issue of submissions of documents of financial closure by the subsidiary is under consideration of the Commission for amendment in the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2024. Accordingly, the Commission directed CTUIL to accept the documents of financial closure in this case and similar other cases, in terms of our direction dated 16.1.2025 in Petition No. 503/MP/2024, till the issuance of the amendment to the GNA Regulations. In view of the above, the Commission also directed the Petitioners to file an affidavit indicating the survival of any of their grievance(s), as raised in the instant case, within two weeks.

4. Subject to the above, the matter will be listed for hearing, if required.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)